

कर्मचारी मुभ्रत्तिल किए गए थे वह मुभ्रत्तली रद्द हो गई और क्लिअरिंग हाउस का काम अब साधारण स्थिति में आजायगा, उनकी इस घोषणा से इस ध्यानाकर्षण मोशन का उद्देश्य पूरा हो जाता है। हम वित्त मंत्री की इस अपील का भी स्वागत करते हैं कि यूनियन अधिकारियों और बैंक अधिकारियों के बीच पारस्परिक सहयोग भी हो ताकि बैंकिंग सर्विस जनता को अधिक से अधिक मिल सके। हम उनकी इस अपील का स्वागत करते हैं और उनको बतलाना चाहते हैं कि हम लोगों ने हमेशा इस बात की कोशिश की है और इस झगड़े के सिलसिले में भी कोशिश की है। अब झगड़ा खत्म हो गया इसलिए हम झगड़े की बात यहां पर नहीं लाना चाहते। लेकिन एक स्टेज पर हमने बैंक अधिकारियों से और यूनियन अधिकारियों से हमने यहां तक कहा था कि आप इस मामले का केन्द्रीय सरकार के दो मंत्रियों के ऊपर छोड़ दीजिए, मगर आपके बैंक अधिकारियों ने इस का मानने से इनकार कर दिया। मैं यह बतलाना चाहता हूँ कि हम लोगों का दृष्टिकोण हमेशा रचनात्मक रहा है ताकि बैंकिंग सेवा का अधिक उपयोग जनता को मिल सके। मंत्री महाादय ने यह भी एक अपील की है कि आइन्दा ऐसी चीज न हो तो इसमें सिलसिले में हम दो बात आप से पूछना चाहते हैं। एक तो यह कि जब बिहार बैंक, स्टेट बैंक आफ इंडिया से अमलगमेंट हुआ तो अमलगमेशन के जो टर्म्स आफ ऐग्रीमेंट थे क्या वित्त मंत्री महाादय यह आश्वासन देगे कि वह अपने अधिकारियों का आदेश देगे, अपने अधिकारियों का नियंत्रण करेगे ताकि वह इस टर्म्स आफ ऐग्रीमेंट का पालन करें अगर उसका पालन होगा तो भविष्य में इस तरह के झगड़े नहीं होंगे।

दूसरा प्रश्न यह है कि क्लिअरिंग हाउस के काम बन्द हो जाने से बिहार में बड़ी ही कठिनाइयां हो रही है और उस वक्त कठिनाइयां हो रहीं हैं जब कि बिहार की स्थिति यह है कि बिहार में जितने नेशनलाइज्ड बैंक्स के डिपॉजिट

होते हैं उसका मिर्फ 25 प्रतिशत बिहार के लोगों को क्रेडिट फैसिलिटी मिलती है। ऐसी हालत में अभी जो क्लिअरिंग हाउस बन्द हो गए उससे और भी कठिनाइयां बढ़ीं। तो क्या वित्त मंत्री इस विशेष कठिनाई को दूर करने के लिए कोई विशेष कदम ऋण सुविधा के सिलसिले में बिहार के लिए उठाएंगे ?

SHRI Y. B. CHAVAN : As far as the inconvenience to industries and trade is concerned, it is certainly a matter of regret for all of us. Therefore, I had discussed this matter with the hon. Member when he had come to me. I had told him that we were making all efforts, and I can assure the hon. Member that personally I was personally taking keen interest in this matter. But in the light of experience, we have learnt that however complicated the questions may be they are capable of solution by understanding each other and trying to find ways in a constructive manner.

I would, therefore, request the hon. Member that to avoid such things in future, instead of straightway resorting to a sort of extreme action, some time must be allowed for such efforts, and if ultimately those efforts fail, then, certainly, a trade union can go its own way which is permissible under the trade union Act itself. We are quite aware of this situation, and I am therefore keen to see that such situation do not arise again, and for that purpose I am trying to remain in touch with the All-India leadership of trade unions in banking.

12.16 hrs.

RE : MOTION FOR ADJOURNMENT

SHRI JYOTIRMOY BASU (Diamond Harbour) : I had given notice of an adjournment motion on the murder by the police of 11 young men in Calcutta. But you have rejected it. ** We want the adjournment motion to be admitted. 11 young boys have been shot dead by the police.

MR. SPEAKER : I have not said anything yet.

SHRI JYOTIRMOY BASU : You cannot make me sit down, I am not going to hear you. (Interruptions).

MR. SPEAKER : I have not said anything. Why has the hon. Member suddenly got up and started yelling?

SHRI JYOTIRMOY BASU : You have rejected our adjournment motion. ** And the reign of terror that they have unleashed. (Interruptions)

SHRI HEM BARUA (Mangaldai) : I had written to you this morning about the discovery of the 11 dead bodies. (Interruptions)

SHRI JYOTIRMOY BASU : I am not interested in what he says. We want to hear why you have rejected it.

MR. SPEAKER : Let one Member speak at a time, please.

SHRI JYOTIRMOY BASU : **

SHRI INDRAJIT GUPTA : This kind of thing had never happened even during the British times; we had never heard of such atrocities being committed even during the British times.

SHRI H.N. MUKERJEE (Calcutta North-East) : I would beg of you to give me a little time. We had given notice of this adjournment motion this morning because something has happened in Bengal which shows that civil society has ceased to exist. (Interruptions) Something has happened in West Bengal, as I said a little earlier, to which everybody should give his or her attention. Civil society has ceased to exist, and for this situation this Government is answerable. When Parliament is sitting, we cannot allow in a very important segment of our Indian community things to happen which go against the grain of civil living. Quite apart from intelligently living, something is happening in West Bengal which has got to be taken note of, namely 10 dead bodies of young men.

SHRI JYOTIRMOY BASU : 11 dead bodies.

SHRI H.N. MUKERJEE : At five different places, and charges have been made by very responsible people that the police were responsible, the police which is being armed with tremendous weapons is now being charged.

SHRI JYOTIRMOY BASU : **
(Interruptions)

SHRI H.N. MUKERJEE : All of us speaking together cannot help. But this Parliament has got to take note of it. I wish Dr. Ram Subhag Singh and all other leaders and even leaders of the party in power should come forward and say what is going to be done, what investigation is taking place and what remedial measures, apart from the punitive legislation of a scandalous sort which they got the President to sign are being adopted. We saw the President yesterday, and within hours of it, they got the President to sign on the dotted line. This is the sort of thing that is happening. So, we must have a discussion.

SHRI JYOTIRMOY BASU : You are protecting them.

MR. SPEAKER : Will you please sit down?

SHRI JYOTIRMOY BASU : **

MR. SPEAKER : You are unnecessarily disturbing the House.

SHRI JYOTIRMOY BASU : **
(Interruptions)

AN HON. MEMBER : This is highly objectionable.

MR. SPEAKER : There is nothing before the House. I must know what you are talking about.

SHRI JYOTIRMOY BASU : Everyday they are murdering people, shooting them

** Expunged as ordered by the Chair vide Col. No. 208.

down. There is a guerilla warfare on there.

DR. RAM SUBHAG SINGH (Buxar): This is a case of gruesome murders. Everyday we are hearing of something or other of this nature. Therefore, we have been saying that there is no law and order in West Bengal and this Government are thoroughly incompetent to deal with the situation. Things will go on like this unless a permanent solution is found. Therefore, this is a fit case to be gone into by a judicial inquiry. Because the whole thing has happened due to the fault of this Government, it is this Government and this Government alone which is responsible for the chaotic conditions that have been created in West Bengal. It is the concern of the entire nation now to see that law and order is re-established and young and valuable lives are not lost there. The police are murdering people there. Therefore, a permanent solution should be found. But first there should be a judicial inquiry.

SHYI JYOTIRMOY BASU : 19 young boys have been shot dead by the police during the last 4 days, before their mothers and fathers.

SHRI SURENDRANATH DWIVEDY (Kendrapara): Whether in your wisdom you have rejected the adjournment motion or not, I am not going into now. But this is a matter of grave concern not only to Bengal but to the whole country. I was in Calcutta day before yesterday. Not a single citizen there feels secure for his life or property or anything. Since murders have almost become a daily routine affair in Calcutta and the rest of West Bengal, I would like Government to make a statement in the House. Automatically, as they do in the case of railway accidents, they should have come forward with a statement (*Interruptions*). They should have explained how these murders have taken place because there are allegations that the police have done it deliberately because they are armed; there are also allegations that other parties are involved in this. We would like to know whether in this particular matter when 11 persons were

murdered, there was any other reason behind the conspiracy. After such a statement from Government, we can have a discussion on it.

SHRI JYOTIRMOY BASU : **
(*Interruptions*)

AN HON. MEMBER : What is this Sir?

MR. SPEAKER : You must behave properly.

SHRI TRIDIB KUMAR CHAUDHURI (Berhanpore): This is too serious a matter to be ignored. Four days have passed without the police doing anything or finding out any satisfactory theory. Calcutta is in the pail of panic. It is widely suspected that the West Bengal police are building up a case to cover it up. Our suspicion is that the police had a hand in these murders.

This is a daily occurrence there, and the way the police and the Home Department of West Bengal are making statements, our suspicion is that they are trying to suppress evidence. If a public judicial enquiry is not immediately held, the whole thing will be suppressed. I can tell you this is too serious a matter. The whole of Bengal will rise in revolt if this Parliament does not do anything about it.

SHRI INDRAJIT GUPTA (Alipore) : We have, in the last two days, received dozens of telegrams from people living in that area where these bodies have been found, and everybody is so agitated that normal life is not found there. Everybody is saying that none but the police could be behind these murders. Such things have not taken place even in British times, that eleven young men with hands tied behind their backs were shot dead point blank and the bodies have been thrown out. Now they have been identified, and they are reported to be Naxalites or suspected Naxalites. We do not care who they are, but nobody has authorised the police to commit cold-blooded murder like this. They are passing laws here for preventive

[Shri Indrajit Gupta]

detention, but our fear is, and we have been telling them for the last three days, that the police are resorting to preventive shorting and killing people in a cold-blooded way. The Police Commissioner has issued a statement saying that PD Act or no PD Act, they will go on shooting. This is what is happening there. We demand that a discussion must be held. You must allow us to have a discussion. (*Interruptions*)

SHRI A. K. GOPALAN (Kasergod) : It is a serious thing that has happened. People are shot and thrown on the roadside. When such a serious thing is happening, all that is asked for is only a discussion. Only a discussion will show who shot them. Today's paper definitely says that it is by the police. We do not know why an adjournment motion is not allowed and a discussion is not carried on, when Bengal is under President's rule. People will be naturally agitated, and nobody will be able to stop them.

SHRI JYOTIRMOY BASU : From 17th till 21st they have shot 19 young men.**

SHRI KANWAR LAL GUPTA (Delhi Sadar) : Mr. Speaker, why are you keeping silent ?

MR. SPEAKER : This is a very sad reflection. There is a limit to what..

SHRI JYOTIRMOY BASU : No limit.

MR. SPEAKER : You will have to withdraw this word.

SHRI JYOTIRMOY BASU ; I don't, because they have been murdering young men.

MR. SPEAKER : May I request Mr. Gopalan to ask him to behave well ? Can you request him to withdraw these words ? There are a number of things coming here, very important, very urgent, and we

discuss them here every day, but it is not the way that you cast reflection on the whole House, and even on myself and everybody else.

Will Mr. Jyotirmoy Basu kindly withdraw what he said ? He is absolutely defiant today and in his defiance he is very much persisting.

I have to invite the attention of the House as to the action that they propose to take. I leave it to the House.

SHRI RANDHIR SINGH (Rohtak) : He must withdraw that expression; otherwise he must be thrown out.

श्री मु० अ० झां० (कामगंज) : मैं यह प्रस्ताव करता हूँ कि इनको एक महीने के लिए मस्पैन्ड कर दिया जाये ।

SHRI A. K. GOPALAN (Kasergod) : Members from Bengal are agitated because of these happenings. On his behalf I withdraw what he said.....(*Interruptions*)

DR. RAM SUBHAG SINGH : Those words may be expunged.

MR. SPEAKER : All these words and observations stand expunged in view of the regrets expressed by Mr. Gopalan on behalf of his party. I thank him very much.

श्री ओमप्रकाश त्यागी (मुरादाबाद) : अध्यक्ष महोदय, इनको ये शब्द वापिस लेने चाहिये ।

MR. SPEAKER : This is the last chance I give to Mr. Basu. This is very unfair.

SHRI RANDHIR SINGH : He must apologise.

MR. SPEAKER : We have discussed many things; many times Members get excited. But this is not the way. Anything

from him will not from part of the records.

SHRI J. B. KRIPALANI (Guna) :
By his behaviour he has proved that.

MR. SPEAKER : It is unfortunate. We can argue with each other, but this is not the way of talking in this august House.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, कलकत्ते से जो समाचार आ रहे हैं उनसे बिल्कुल साफ हो रहा है कि नक्सलपंथी उपद्रवों का मुकाबला करने के नाम पर निहत्थे नौजवानों की पुलिस के द्वारा हत्या हो रही है। उसी को लेकर सदन में उत्तेजना पैदा हुई है। आज भी अखबारों में खबर आई है कि राष्ट्रपति जी ने नजरबन्दी कानून के लिए अपनी स्वीकृति दे रखी है। तो इसके ऊपर भी सदन को चर्चा करने का मौका मिलना चाहिए। इसलिए मेरी आप से प्रार्थना है कि यह जो बारासात में कल्लेग्राम हुआ है, 11 लोगों को मारा गया है जो कि नौजवान लोग थे... (व्यवधान)... हल्ला मचाने में काम नहीं चलेगा। इस बात का खुलासा होना चाहिए। .. (व्यवधान)... तो नजरबन्दी कानून और पुलिस के द्वारा ये जो अत्याचार हो रहे हैं उन पर सदन को आज ही चर्चा करने का मौका दिया जाये-यही मेरी आप से प्रार्थना है। .. (व्यवधान) ..

AN HON. MEMBER : We want a public enquiry.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, काम रोकने प्रस्ताव स्वीकार करना या न करना आपके अधिकार की बात है। जहां तक 11 लोगों की लाश मिलने का सवाल है, समाचार-पत्रों से ज्ञात होता है कि वे गोली से मारे गए हैं, पीछे हाथ बंधे हुए थे इसलिए लगता है सामूहिक हत्या हुई है। अब मेरे मार्क्सवादी बंधु मुझे क्षमा करेंगे, मेरे पास जो कलकत्ते से समाचार आया है वह दूसरी ओर संकेत करता है। एक आरोप तो यह है कि हत्या पुलिस ने की लेकिन दूसरा आरोप यह है

कि यह हत्या आपस में की गई है।.. (व्यवधान) .. क्योंकि मार्क्सवादियों में से कुछ लोगों के ऊपर यह शक था कि वे पुलिस को खबर दे रहे हैं इसलिए मार्क्सवादियों ने बदला लेने के लिए यह हत्याएँ की हैं। मेरा निवेदन है कि जो तथ्य हैं वह किसी कमीशन के सामने रखे जाने चाहिए ताकि इस बात का पता लग सके कि इन हत्याओं के पीछे किस का हाथ था। ..

श्री स०मो० बनर्जी : कमीशन तो बाद में बनेगा, पहले तो हम बहस करेंगे।

श्री अटल बिहारी वाजपेयी : इसका तरीका यही है कि 11 हत्याओं के बारे में पहले काल अटेशन स्वीकार कर लें, मंत्री उस पर वक्तव्य दें और फिर उसके ऊपर चर्चा उठाई जा सकती है। अगर आप उचित समझें तो मुझे कोई आपत्ति नहीं है, बहस की इजाजत मिलनी चाहिए।

SHRI S. M. BANERJEE : Let Parliament discuss it.

SHRI SAMAR GUHA (Contai) : Sir just one minute. Violating the directive of the doctor. I have come to this House today, because I have considered my life not more valuable than the lives of the beaming young men who have lost their lives nor the lives of their parents.

MR. SPEAKER : Please keep the eloquence for some other time. Come with your suggestion now.

SHRI SAMAR GUHA : I was so much exercised over it that I have violated the directive of the doctor and have come here Sir, it is an unprecedented situation, that 11 dead bodies were thrown at different places on the way where no private car could pass through the octroi centre or the check post. If at night any private car carrying any dead body or anything had passed through the octroi centre or the check post, the police would have taken notice of that and also the name-plate of those cars or the number of those cars. So, there is a suspicion; there

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is no check post there, either octroi post or a general check post.

MR. SPEAKER : Do not go into details.

SHRI SAMAR GUHA : No police inspection is made. So, I say that the whole murder has been done in conspiratorial circumstances, in an intriguing way. So many possibilities may be there; will be there. (*Interruption*). It may be a political reprisal by the other opponents; it may be murder by the police. It may be even reprisal by those people, of the party to which they belong. There may be other reasons also. Therefore, this is a very important matter. I have also given notice of an Adjournment Motion. This Adjournment Motion should be accepted. I think that Shri Mullick, the retired Chief of the Central Intelligence, should be sent there immediately to enquire into the matter, and say what has happened. (*Interruption*) So, I request that my Adjournment Motion be admitted and the matter discussed immediately.

SHRI S.M. BANERJEE : I have one submission. Either you agree to the Adjournment Motion or allow a discussion. It is not as if a Call Attention is enough. We want a discussion. I would urge upon you that the Adjournment Motion should be allowed, because, the statement made by the parents clearly show that those people were wanted by the police, and they were boys of 15 or 16 years of age. They were the best boys and they have been brutally murdered. The entire conscience of Bengal has been shaken, and this sort of violence will become more violent and the students will become more violent if such things go on. (*Interruption*). Violence will be met with violence, and blood can be met with blood; if they want it they will have it. (*Interruption*)

SHRI J. B. KRIPALANI : Sir, has the Government nothing to say about this?

SHRI HEM BARUA : I wrote to you this morning.

MR. SPEAKER : I know that.

SHRI HEM BARUA : About the discovery of 11 dead bodies at Barasat in West Bengal. This is a very disturbing thing. They are young people of 15 to 17 years of age. Who has murdered them is not the matter; they have been murdered. Therefore, there should be a judicial enquiry into the entire incident, and the Government should clarify the position.

श्री शिवचन्द्र झा (मधुबनी) : अध्यक्ष महोदय, इस तरह से वहां जा 11 नवयुवकों की हत्या की गई है और उनका शव सड़क पर पड़े मिले हैं इसमें अब यह बिलकुल साफ हो गया है कि पश्चिमी बंगाल में राष्ट्रपति शासन ही नहीं है, व्यूरोक्रेसी का ही शासन नहीं है अपितु वहां पर बुलैट्स का शासन है। बंगाल में गोली का राज्य होने जा रहा है।

अध्यक्ष महोदय, आज एक विधेयक पर राष्ट्रपति जी ने अपनी स्वीकृति दे दी है जिस पर कि हंग चर्चा करने का अवसर तक प्रदान नहीं किया गया। जनतंत्र का तकाजा था कि हमें पहले उस पर बहस करने का अवसर दिया जाता और तब वह राष्ट्रपति के पास जाना चाहिए था। इससे भी साबित होता है कि सरकार वहां पश्चिमी बंगाल में जनतन्त्रीय ढंग से शासन न कर के वहां पर बुलैट्स राज करना चाहती है, पुलिस राज करना चाहती है क्योंकि इस तरह से गवर्नमेंट को स्वीपिंग पावर्स एकदम दे देना ठीक नहीं है। इसलिए मैं चाहता हूँ जो ऐडजोर्नमेंट मोशन सामने लाया जा रहा है उस पर यहाँ सदन में बहस होनी चाहिए ताकि पूरी तरह से सारा मामला सदन के सामने साफ हो जाय।

SHRI J. B. KRIPALANI : Has the government nothing to say about this? This is a very serious matter. Were they killed by the political opponents or by the police? Something must be said by the Government.

श्री भगवान दास (औसग्राम) : यह जो वहां पर 11 नौजवानों की इस तरह से हत्या कर दी गई है वह एक अति गम्भीर मामला है और इस पर ऐडजॉर्नमेंट मोशन के जरिए हाउस में चर्चा होनी चाहिए । बंगाल में बुलेंट राज चल रहा है, पुलिस राज्य चल रहा है । हमारे एक साथी श्री अटल बिहारी वाजपेयी ने यह भी मत प्रकट किया है कि हो सकता है कि वहाँ मारे गये नक्सलपंथी युवक हों और पुलिस ने उन्हें मार कर फेंका है । मेरा कहना है कि पुलिस राज्य में इस तरह से किसी व्यक्ति की ऐसी हिंमत नहीं होगी कि उनका मार कर उनकी लाशों को रास्ते में फेंक दे । इसलिए जैसा मैंने कहा यह बहुत गम्भीर मामला है और सदन में इस पर ऐडजॉर्नमेंट मोशन के जरिए चर्चा का मौका प्रदान किया जाय ।

SHRI RANDHIR SINGH : The whole matter must be gone into by a judicial inquiry. The elections are coming not only in Bengal but all over the country. Some political parties may try to make capital out of it. So, I want the whole thing to be gone into by the judicial inquiry so that the persons or agencies who have indulged in it can be exposed and we know the real position.

SHRI AMRIT NAHATA (Barmer) : It is really a very serious matter because ghastly and dastardly murders have taken place. Every party is likely to interpret it in its own light. Some accuse the police and some accuse the Naxalites for having murdered defectors. All sorts of stories are in the air and everybody is interpreting it in his own light. It is most essential that the government must come forward and announce a public judicial inquiry into the whole matter. Unless that is done, the air will not be cleared. So, I would request the government to order a judicial inquiry.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE DEPARTMENT OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH. (SHRI K. C. PANT) : There is no doubt that it is a serious matter. If anything exem-

plifies the tragedy of Bengal today, it is that young lives should be lost in this manner. It is of deep concern to all members of this House. We had no notice of this. We shall certainly collect all the information and come forward with a statement tomorrow. If you would like us to place before you the facts by this evening, we will do so. I am entirely in your hands.

SHRI E. K. NAYANAR (Palghat) : We want you to allow an adjournment motion. (Interruptions)

MR. SPEAKER : Will you please sit down or not? This is not the way to do it. I am on my legs.

Now, when I heard of these murders, personally speaking, I was so much shocked. But there is a method and a manner of discussing these things. No citizen of this country should have a feeling as to what is going on in this country, specially in West Bengal. Every time, whenever you demand a discussion on anything, it is not denied to this House. We had discussions twice during the last fortnight. I am not going to deny it in future also. This is something which is continuing all the time.

I may tell you that this is not because Mr. Jyotirmoy Basu was so much out of temper and even threatening anybody else. My reaction is quite independent of that. I would only advise the hon. Members that they should not exhibit such tempers when serious matters come before the House. You should not exhibit tempers and cow down everybody, including the Chair. That leads us nowhere. That does not lead to a proper functioning of this House.

When I received this motion, I thought I must bring it before the House as to what do they want. I was not sure as to what was the position from the Government side. Normally, I do get information from all sides. As you know, this has been the practice. Even on the Call Attention Notices which are submitted to me, I get the information from the other side. In this case, It is not because of the merits of the motion or anything

[Mr. Speaker]

or anybody exercising discretion in any manner, but I personally think that something has happened which makes us hang our heads in shame. There should be a way out to find time to discuss it today or any time convenient to the House....
(Interruptions)

SHRI SAMAR GUHA : It is a specific case of an adjournment motion. It can be discussed in no other form.
(Interruptions)

MR. SPEAKER : I only wanted to know from him as to whether they have instituted a judicial inquiry.....
(Interruptions)

SHRI K.C. PANT : Sir, this matter has come up before the House. I will have to consult the Prime Minister and discuss the matter. If you want, I will come forward with a statement.

MR. SPEAKER : At what time ?

SHRI K. C. PANT : If you want, I will come forward with a statement in the evening and give all the facts.

MR. SPEAKER : Say, 3 0' Clock ?

SHRI K. C. PANT : Later. Then, I will have more facts. 5 0' Clock.

MR. SPEAKER : I will have a statement from him.....(Interruptions)

SHRI A.K. GOPALAN : Are you allowing the adjournment motion or not, Sir ?

MR. SPEAKER : I have not given my ruling on it yet. I will just hear the statement of the Minister and let you know.....(Interruptions) From the Home Minister.

SHRI J. B. KRIPALANI : The Minister says that the Prime Minister is not present and he has to consult the Prime Minister.....

MR. SPEAKER : Let me know first whether there is any judicial inquiry

pending. After that, I will let you know.....(Interruptions) In that case I will place it before the House and I will go by the wishes of the House.

SHRI H.N. MUKERJEE : In the course of the discussion on the adjournment motion....(Interruptions) that the matter merits an adjournment motion....

MR. SPEAKER : No, No. I will hear the statement and then decide.

SHRI H.N. MUKERJEE : Merely by hearing what Government is going to do about it ? Something has happened, the implications of which have to be discussed. The Government may suggest a remedial measure including judicial inquiry. That is a different matter.

SHRI E.K. NAYANAR : Are you going to shut out the discussion on adjournment motion ?

SHRI KAMALNAYAN BAJAJ (Wardha) : I have to make a submission. While giving the statement not only on these eleven Naxalites killed—a statement should cover police and other individuals also killed.

MR. SPEAKER : It is only about the recent incident.

12.51 hrs.

PAPERS LAID ON THE TABLE

STATEMENT REGARDING FIRE AT
BARAUNI RAILWAY STATION

THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS (SHRI M.
YUNUS SALEEM) : On behalf of Shri Nanda I beg to lay on the Table a statement (Hindi and English version) regarding fire at Barauni Railway Station on North-Eastern Railway on the 11th November, 1970. [Placed in Library. See No, LT. 4348/70].